

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.6725 OF 2009

SWADHIN KUMAR MAHARANA & ORS.APPELLANT(S)

VERSUS

MANAGEMENT OF EXECUTIVE ENGINEERRESPONDENT(S)

WITH
CIVIL APPEAL NO.6726 OF 2009

O R D E R

yed

Admittedly, the appellants-workers were emplo

sometime in between 1985 and 1993 and were getting wages ranging from Rs.780/- to Rs.810/- per month depending upon the number of working days in that month. In 1997,

the

the respondent-management issued notices to

appellants that their services were no more required.

Aggrieved by the same, the appellants-workers challenged their termination before the Assistant Labour Officer, Jaipur. The Labour Officer accepted that there was an

on

industrial dispute and issued notice for conciliati

under section 10 of the Industrial Disputes Act, 1947.

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Digitally signed by Sanjay Kumar
Date: 2015.01.29

But the conciliation failed. Thereafter, the S

tate
16:11:42 IST
Reason:

Government referred the matter to the Industr

ial

Tribunal.

(With appln.(s) for directions and Office Report)

Date : 28/01/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. Vinoo Bhagat, Adv.
Mr. Rutwik Panda, Adv.
Ms. Anshu Malik, Adv.

Mr. Ashok Panigrahi, Adv.

For Respondent(s) Mr. Ashok Panigrahi, Adv.
Mr. Santosh Kumar, Adv.
Ms. Ashmi Mohan, Adv.

Mr. Rutwik Panda, Adv.

UPON hearing the counsel the Court made the following
O R D E R

These appeals are dismissed in terms of the signed order.

(SANJAY KUMAR-II)
COURT MASTER

(INDU POKHRIYAL)
COURT MASTER

(Signed Order is placed on the file)